

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 1020 OF 2001

ALLAHABAD THIS THE 4th DAY OF MARCH 2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

Brij Kishore Sharma
Son of Shri Guru Datt Sharma
Resident of village Kar Kheri,
Post Kar Kheri,
District-Badaun.

.....Applicant

(By Advocate: A. K. Srivastava)

V E R S U S

1. Union of India through Secretary,
Department of Posts,
New Delhi.
2. Assistant Director Post Services,
Bareilly Region,
Bareilly.
3. Superintendnet Posts Department,
Budaun District-Badaun.
4. Assistant Inspector of Post West,
Up Mandal Budaun,
District-Budaun.

.....Respondents

(By Advocate: Shri Saumitra Singh)

O R D E R

By Hon'ble Mr. Justice S. R. Singh, V.C.

The applicant claims himself to be a legal heir of Shri Chandra Pal Sharma an Extra Departmental Agent who died in harness on 01.05.2000. The instant original application seeks issuance of a direction to the respondents to consider the applicant's claim for

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compassionate appointment in place of Shri Chandra Pal Sharma. The application has been opposed on the ground that applicant is not in any manner related to Shri Chandra Pal Sharma nor he is his near relative. Shri Chandra Pal Sharma, it is submitted by Shri Saumitra Singh learned counsel for the respondents, was unmarried and has left behind him no son or daughter or near relatives entitled to seek compassionate appointment.

2. Having heard counsel for the parties and upon regard being had to the facts and circumstances of the case, the application is disposed of finally with direction to consider the applicant's representation and take appropriate decision in accordance with law within a period of 2 months from the date of receipt of a copy of this order along with the representation. It is made clear that nothing herein shall be taken as an expression of opinion on the merits of the rival contentions as it is for the competent authority to take appropriate decision on the questions involved in respect of the applicant's claim for compassionate appointment.

3. O.A. is disposed of accordingly. No order as to costs.

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Vice-Chairman

Shukla/-